

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th November, 2010 is published together with Statement of Objects and Reasons for general information:—

L.A. BILL No. 33 OF 2010

A Bill further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty - first year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Fourth Amendment) Act, 2010.

Short title and
Commencement.

(2) It shall come into force at once.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression "nine years and six months", the expression "ten years" shall be substituted.

Amendment of
section 89.

Tamil Nadu
Act
30 of 1983.

STATEMENT OF OBJECTS AND REASONS.

Special Officers were appointed under sub-section (1) of section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983) for a period of one year from the 25th May 2001 in respect of primary co-operative societies and from the 26th May 2001 in respect of central and apex co-operative societies. Since elections to the said co-operative societies could not be conducted within the above said period, the term of the Special Officers appointed under the said section was last extended beyond the 24th May 2010 for a period of six months, by amending the said Act. The period of their appointment is due to expire on the 24th November 2010 in respect of primary co-operative societies and on the 25th November 2010 in respect of central and apex co-operative societies.

2. As per the schedule for conducting elections to the co-operative societies approved by the Government, elections for the first two stages in the first phase have been conducted on the 7th July 2007 and the 11th July 2007, respectively. During these polls, occurrences of certain incidents were brought to the notice of the Government. The Government are of the opinion that these incidents have undermined the very purpose of conducting the elections to the co-operative societies in the State. The Government have, therefore, decided to cancel the elections to the co-operative societies wherever they have been conducted and to hold fresh elections to all the co-operative societies and have ordered accordingly. A new election schedule will be announced by the Government for fresh elections in due course after consultation with the leaders of all political parties in the Legislature.

3. In view of the above fact, elections to the primary co-operative societies could not be conducted on or before the 24th November 2010. Elections to the central and apex co-operative societies can be conducted only after the elected boards are constituted in all primary co-operative societies. The Government have, therefore, decided to extend the term of office of the Special Officers of the aforesaid co-operative societies for a further period of six months beyond the 24th November 2010 in respect of primary co-operative societies and the 25th November 2010 in respect of central and apex co-operative societies by amending the said Act suitably for the purpose.

4. The Bill seeks to give effect to the above decision.

Ko. Si. MANI,
Minister for Co-operation.

M. SELVARAJ,
Secretary.